

(b) if so, funds allotted during last three years; and

(c) the achievements of the Regional Research Laboratory, Jorhat during last three years in research works?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) Yes, Sir. Their allocations from Government has steadily increased as follows:

Year	Funds Allocated (Rs. Lakh)
1993-94	544.265
1994-95	678.121
1995-96	736.445

(c) RRL, Jorhat is working broadly in the areas of drugs and pharmaceuticals, chemicals, catalysis & petrochemicals, biotechnology, building materials, medicinal and aromatic plants etc. Some of the important R&D achievements of the Laboratory during the period 1993-94 to 1995-96 are described in the attached statement.

STATEMENT

R & D Achievements during 1993-94 to 1995-96

Some of the important processes developed by the laboratory are :

S.No.	Processes
1.	Flow improvers for crudes of Dikom & Kathalini oil fields
2.	Pour Point depressants additives for Kumchai oil fields
3.	Deoiler for effluent treatment
4.	Methmidophos (Pesticide)
5.	Acephate (Pesticide)
6.	Edifenphos (Pesticide)
7.	16-DPA (intermediate for steroidal drugs)
8.	Pethidine HCl (Analgesic)
9.	Biogas from plant residues and waste biomass using vertical fed batch digester (VFBD)
10.	Ferrocement techniques for fabrication of components of housing, water tanks, grain storage silos etc.
11.	Upgradation of Vertical Shaft Kiln (VSK) cement plant technology for higher capacity of 60,000 TPA with improved air distribution system
12.	Micropropagation techniques for following medicinal & aromatic plants

Shorea assamica,

Alpina galanga,

Dioscorea floribunda,

Pogastemon patchouli

13. Water Filter candles for bacteria free water
14. Micro encapsulation of oil soluble Leuco dye and Hot melt coating technology carbonless copy paper
15. Cold bonded pelletisation of iron ore fines

Allotments By DDA

4364. DR. RAMESH CHAND TOMAR : Will the PRIME MINISTER be pleased to state :

(a) the number of allottees of flats under the SFS-VI, Category-II in Sector-II, Rohini who have been given possession of flats/possession letter by the DDA;

(b) the time by which the remaining allottees of the above flats are likely to be given possession of flats/possession letter;

(c) whether there is any rule of DDA to pay interest on the deposits of the allottees in the event of delay in handing over the possession of flats beyond 30 months till the issue of demand letter; and

(d) is so, the number of allottees who are to be given such interest and also the number of allottees of the above flats who have been given interest?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) DDA has reported that possession letters have been issued in respect of 20 SFS Category II flats in Sector 11, Rohini.

(b) Possession letters to the remaining 226 allottees of SFS Category II flats in Sector 11, Rohini will be issued immediately on completion of the required formalities by them.

(c) Interest on account of belated construction is paid @ 7% per annum for delay beyond 30th month and upto 36 months, and @ 10% per annum thereafter till the issue of 5th and final demand

(d) All the allottees entitled for interest have been allowed the same as per policy referred to in (c) above.

Crude Oil

4365. SHRI ISWAR PRASANNA HAZARIKA : Will the PRIME MINISTER be pleased to state :

(a) the quantities in standard cubic metres of gas flared by ONGC while producing crude oil from the fields in Assam during the last three years upto 1995-96;

(b) the value of such gas flared year-wise at gross current prices effective in the country without taking into special discount given to Assam;

(c) the gas produced is used for internal consumption by ONGC, year-wise, and whether any royalty is paid on the gas so used; and

(d) whether the Government are considering cutting down, if not total stoppage, of production of crude oil until arrangements are made for commercial exploitation of the bulk of the associated gas to avoid wanton waste of precious national wealth?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) to (c). The flaring and internal consumption of gas by ONGC in Assam during the last three years upto 1995-96 and the value of the flared gas are given in the table below :

	1993-94	94-95	95-96
Gas Flaring (MMSCM)	254	261	134
* Value of gas flared (Rs/crores)	38.1	39.2	20.1
Int.Use (MMSCM)	90	75	118

*Calculation at Rs. 1500 per thousand cu.mtrs.

No royalty is paid on the gas internally used by ONGC

(d) ONGC is implementing projects to reduce gas flaring to technical levels. In view of the shortage of crude oil in the country, it is not considered feasible to cut down oil production on account of gas flaring.

Drinking and Sewerage Projects

4366. SHRI ANANTH KUMAR : Will the PRIME MINISTER be pleased to state :

(a) the details of drinking water supply and sewerage projects of Karnataka for which Central assistance has been sanctioned during the Eighth Plan period; year-wise;

(b) the total amount earmarked for these projects in the Eighth Plan period and the quantum of money spent on the projects till date and the amount yet to be utilised; and

(c) the stage at which these projects stand at present?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) (i) In the State of Karnataka under the Centrally sponsored

Accelerated Urban Water Supply Programme 8 schemes at a total project cost of Rs. 475.70 lacs have been approved since 1993-94 for providing central assistance for safe and adequate water supply facilities to towns having population less than 20,000 (As per 1991 Census). Year-wise breakup of schemes sanctioned is given in the attached statement.

(ii) Under the centrally sponsored scheme of infrastructure development of mega cities, water supply projects amounting to Rs. 44.19 crores have been approved by the State Level Sanctioning Committee in the year 1995-96 for Bangalore City.

There is no Central sector programme for providing central assistance for sewerage schemes.

(b) (i) Under Accelerated Urban Water Supply Programme Out of a total allocation of Rs. 337.74 lacs under the 8th Plan for Karnataka, an amount of Rs. 190.27 lacs has been released as Central share so far and an expenditure of Rs. 109.58 lacs has been reported to have been incurred in respect of these schemes.

(ii) An amount of Rs. 35.28 crores has been released as Central share for all projects eligible for assistance under the Mega City Programme which includes water supply components.

(c) Water supply being State subject, the preparation, execution and maintenance of water supply schemes is the responsibility of the State Governments. The State Government has accorded administrative approval in respect of projects for six towns under the Accelerated Urban Water Supply Programme, namely; Belur, Saligram Chitaguppa, Kuttur, Kerur and Mundagi. Work is reported to be in progress on all these six schemes.

STATEMENT

Sanctioned Schemes

S.No.	Name of Town	Year of Sanction	Project cost (Rs. in lakhs)
1.	Belur	March, 94	90.00
2.	Saligrama	March, 94	64.03
3.	Chittaguppa	March, 94	97.20
4.	Kuttur	March, 94	62.64
5.	Kerur	March, 94	37.80
6.	Mundargi	March, 94	32.73
7.	Sadilga	March, 94	54.50
8.	Naval Gund	July, 96	38.80
			475.70